



2026:AHC-LKO:22556

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2668 of 2026

Ajmat Ulla And 7 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt. Of
Home Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Abhinandan Kumar Pandey
Counsel for Opposite Party(s)	:	G.A., Vimlesh Tiwari

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Vakalatnama filed by Shri Vimlesh Tiwari, Advocate, on behalf of opposite party no.2 is taken on record.
2. Heard learned counsel for the applicants, learned A.G.A. for the State, Sri Vimlesh Tiwari, learned counsel for the opposite party no.2 and perused the record.
3. By means of the instant application, the applicants have prayed to quash the entire proceeding of Criminal Case No.10749 of 2025 (old case no. 2760 of 2023), Case title "State of U.P versus Ajmat Ullah and others"., bearing case crime no.123 of 2023 U/S- 34/323/336/504/506 I.P.C. Police Station- Dhammaur, District- Sultanpur, pending before trial court i.e. Additional chief Judicial Magistrate Room no.18 Sultanpur, in the light of compromise dated 12.12.2025
4. The learned counsel for the applicants submits that due to certain misunderstanding, the instant FIR was lodged against the applicants and thereafter the parties sat together and has amicably settled their dispute which has been reduced in writing on 12.12.2025. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 06.01.2026, the verification was done and report has been submitted to this Court. He submits that further criminal proceeding in the instant

matter would amount to harassment and thus the impugned criminal proceeding may be quashed.

5. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no. 2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

6. Learned counsel for the State has no objection to the contention aforesaid.

7. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 12.12.2025 and said compromise has been verified on 23.02.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case.

8. In view of the above, as the applicants and opposite parties have entered into compromise and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466** .

9. Accordingly, criminal proceedings with regard to entire proceeding of Criminal Case No.10749 of 2025 (old case no. 2760 of 2023), Case title "State of U.P versus Ajmat Ullah and others"., bearing case crime no.123 of 2023 U/S- 34/323/336/504/506 I.P.C. Police Station- Dhammaur, District- Sultanpur, pending before trial court i.e. Additional chief Judicial Magistrate Room no.18 Sultanpur are hereby quashed.

10. The compromise shall be part of this order.

- 11. The application is allowed accordingly.
- 12. Consigned to record.

(Shree Prakash Singh,J.)

March 31, 2026
V. Sinha